

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No.1653 of 2010

(Arising out of OIO-09/VDR-II/MP/SSCSIL/COMMR/2010 dated 27/07/2010 passed by Commissioner of Central Excise, Customs and Service Tax-VADODARA-II)

Atul G Patel

.....Appellant

(Godown Keeper) Shree Sardar Co Op Sugar Inds Ltd., At & Post-Chhatral, Taluka-Jetpur
Pavi,
VADODARA, GUJARAT

VERSUS

C.C.E. & S.T.-Vadodara-ii

.....Respondent

1st Floor... Room No.101,
New Central Excise Building,
Vadodara, Gujarat-390023

WITH

- i. Excise Appeal No. 1655 of 2010 (Pranay K Amin)**
- ii. Excise Appeal No. 1670 of 2010 (Jayanand Joshi)**
- iii. Excise Appeal No. 1737 of 2010 (Parantap Joshi)**
- iv. Excise Appeal No. 667 of 2011 (Kanubhai Patel)**

APPEARANCE:

None appeared for the Appellant

Shri Vijay G. Iyengar, Assistant Commissioner (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

Final Order No. A/ 10292-10296 /2023

DATE OF HEARING/DECISION: 09.02.2023

RAMESH NAIR

After hearing learned Authorized Representative, it was observed that the appellant's Company has gone under liquidation. The matter has come up for hearing on various dates as follows:-

- 16.07.2019, 04.09.2019, 06.01.2020, 10.02.2020, 17.03.2021, 30.04.2021, 17.03.2022, 14.07.2022, 02.01.2023

02. However, no one is representing the appeals. Therefore, the appeals are dismissed for non-prosecution in terms of proviso to Rule 20 of CESTAT Procedure Rules, 1982. The appellant has liberty to approach this tribunal in

case they are interested to pursue the appeals by filing an appropriate application.

(Dictated & Pronounced in the open court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

Mehul